

**ANNUAL REPORT-2017**  
**FOR THE HIGH COURT GENDER SENSITISATION AND**  
**INTERNAL COMPLAINTS COMMITTEE-II FOR MADURAI BENCH**  
**OF MADRAS HIGH COURT, MADURAI**

It is submitted that as per the Regulations 7 (iii) of GSICC, "the GSICC shall submit an Annual Report by the 31<sup>st</sup> December every year to the Chief Justice which shall be made public, outlining the activities undertaken by it and charting out a blue print for the activities/steps to be taken up in the following year alongwith necessary budget allocation required by it. The GSICC shall include in its Annual Report the number of complaints registered, if any, and their outcome."

It is submitted that the abovesaid Regulations came into effect in Madurai Bench of Madras High Court in the year 2014.

It is submitted that in the year 2015, a complaint was received from Ms.Anushiya, Advocate against Mr.C.T.Perumal, Advocate and the same was registered as Roc.No.1/2015/GSICC-II and the said complaint was closed by the Hon'ble GSICC-II, on 19.06.2017, since, the allegations raised in the complaint against Mr.C.T.Perumal, could not be substantiated.

It is submitted that in the year 2016, a complaint was received from Tmt.K.Sutharsanadevi, Office Attender of Advocate Clerks Association against Thiru.K.N.Balaji and Thiru.G.Rajesh, Advocate Clerks and the same was registered as Roc.No.1/2016/GSICC-II and the closure report submitted by the Sub Committee has to be placed before the Main Committee.

As per G.O.Ms.No.724, Home (Courts-II) Dept. dated 17.10.2016, Government allotted a sum of Rs. 68.42 Lakhs for the year 2016-2017, for implementation of Regulations pertaining to the Gender Sensitisation and Sexual Harassment of Women in the Principal Seat at Madras and Madurai Bench. The Registrar General, by letter dated 19.09.2016 & 11.11.2016, informed this Registry, to send necessary proposals for sanction of staff, furniture, telephone charges, computer for implementation of Regulations and Execution of Gender Sensitisation and Sexual Harassment of Women at the Madras High Court, to the Principal Seat, for onward transmission to the Government. Accordingly, the Registrar (Administration), Madurai Bench of Madras High Court, Madurai, by letter Roc.No.4557-A/2016/GSICC-II/MB, dated 15.11.2016, has sent the Budgetary proposal to the Principal Seat for sanction of funds viz., a sum of Rs.1,10,61,849/- (Rupees one crore ten lakhs sixty one thousand eight hundred and forty nine only) as recurring expenditure and a sum of Rs.27,60,493/- (Rupees twenty seven lakhs sixty thousand four hundred and ninety three only), as non-recurring expenditure. It is submitted that so far, no fund has been sanctioned by the Government to the GSICC-II at Madurai Bench.

A training programme was conducted by the GSICC-I on 04.03.2017 and 05.03.2017 at Tamil Nadu State Judicial Academy, R.A.Puram, Chennai, for both GSICC-I at Principal Seat & GSICC-II at Madurai Bench.

Date: 30.01.2018.

V. Lungs  
30.1.2018  
Member Secretary, GSICC-II,  
Madurai Bench of Madras High Court,  
Madurai.